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BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

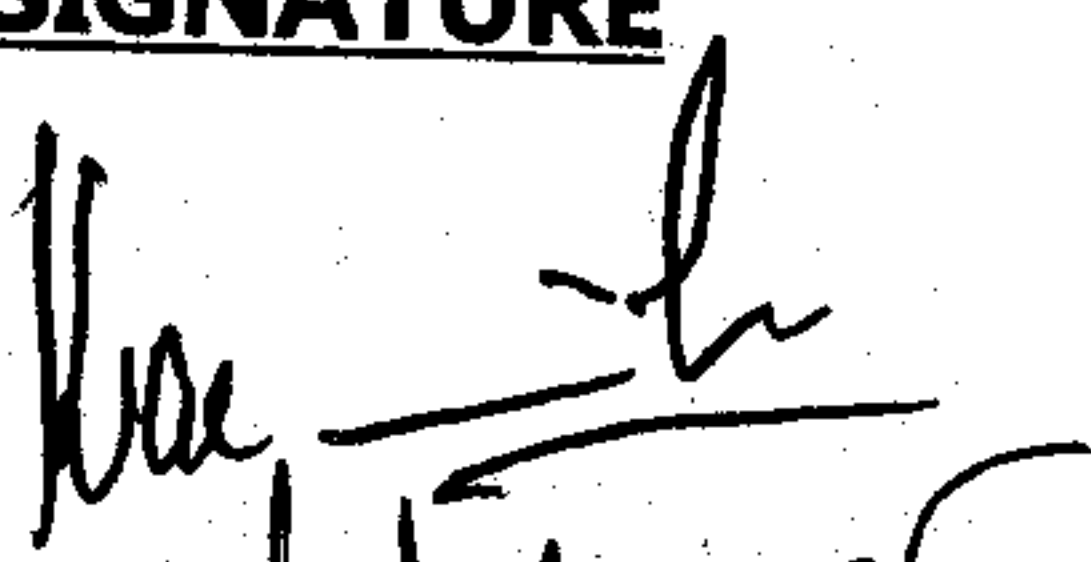
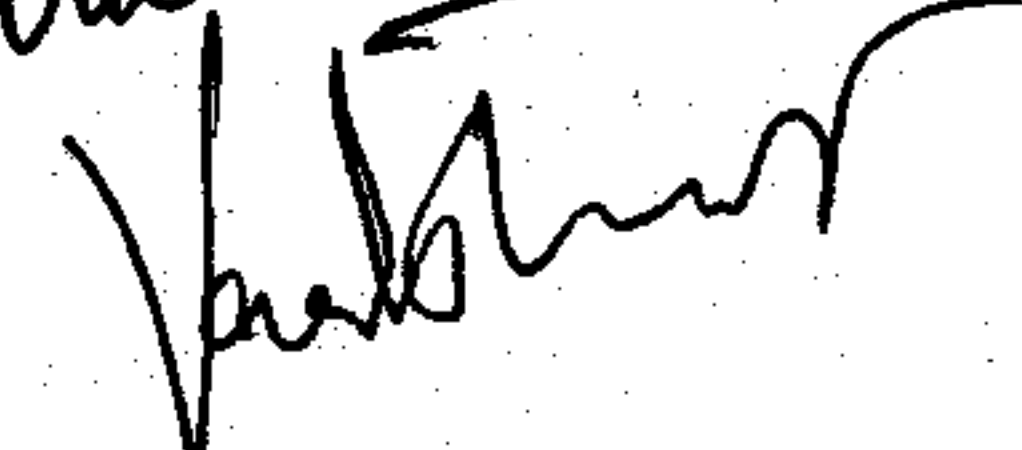
C.P. (I.B) No. 136/9/NCLT/AHM/2018

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.04.2018

Name of the Company: Shree Dutt Roadlines
V/s.
Diamond Power Infrastructure Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Kunal & Vaishnav	Advocate	Respondent	
2.	VAIBHAVI PARIKH	"	OPERATIONAL CREDITOR	

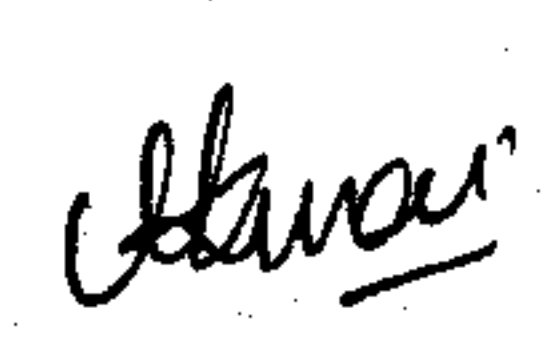
ORDER

Learned Advocate Ms. Vaibhavi Parikh present for Operational Creditor/ Petitioner.
Learned Advocate Mr. Kunal Vaishnav present for Respondent.

Learned Advocate Mr. Kunal Vaishnav filed Vakalatnama for Respondent.

The Respondent shall file its objections, if any, within one week serving a copy in advance to the petitioner.

List the matter on 11.04.2018 for hearing before admission.


MANORAMA KUMARI
MEMBER JUDICIAL


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL

Dated this the 4th day of April, 2018.